## Centralised record of illegal migrants

67. DR. JANARDHAN WAGHMARE: SHRI N.K. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government/Ministry maintains Centralised records of illegal migrants;

- (b) if so, the details thereof;
- (c) if not, the reasons therefor,
- (d) whether data has been compiled for people overstaying in the country for the last two years; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) No data can be maintained in respect of foreign nationals who have entered into India without valid travel documents since their entry is clandestine and surreptitious. However, the Bureau of Immigration compiles data of foreigners who enters into India legally through the authorized Immigration Check Posts and are found to be overstaying.

(d) yes, Sir. Details of foreign nationals who had entered into the country on valid travel documents and were found to be overstaying during the last two years are given below:

Year	Number of foreign nationals found to be overstaying as on 31st December
2010	69,188
2011	67,945

(e) Does not arise.

## Crimes against women

68. SHRI P. BHATTACHARYA: SHRIMATI JAYA BACHCHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the crimes against women, especially the teenagers has alarmingly risen in the country;
- (b) whether it is also a fact that the National Capital is on top of the list of such crimes;
- (c) what steps Government has taken to solve the problem and make the police force accountable for not registering the crimes in many cases; and